

**0CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/187/2021**

This the 03rd day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rifat Sareer age 33 years, W/o Lukman Ahmad Mir, R/o Gagren,  
Shopian, District Shopian.

.....Applicant

(Advocate:- Mr. Mir Manzoor Ahmad-**Not Present**)

**Versus**

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Technical Education Department, Civil Sectt., Srinagar/Jammu..
2. Director Technical Education Department, Kashmir, Srinagar.
3. Superintendent ITI, Pampore.

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. Deputy Advocate General)

**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.



2. On the last date also i.e., 14.01.2021, nobody on behalf of the applicant had joined the video conference and the case was listed today i.e., 03.02.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non-appearance of the applicant.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**